

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 259 of 2015 in  
DFR No. 1192 of 2015**

**Dated: 6<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**M/s Sanwariya Gas Ltd. .... Appellant(s)  
Versus  
Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.  
Mr. S.K. Panday  
Mr. Anshul Rai

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Mr. Sumit Kishore for PNGRB

**ORDER**

**IA No. 259 of 2015  
(*Appl. for condonation of delay*)**

Issue notice. Mr. Prashant Bezboruah takes notice on behalf of the respondent.

There is 638 days delay in filing this appeal. It appears from the explanation offered by the applicant/appellant that the applicant/appellant had first approached the Delhi High Court in

June 2013. The Delhi High Court disposed of the W.P (C). No. 3914 of 2013 by Order dated 08.04.2015 giving liberty to the applicant/appellant to prefer an appeal. In the circumstances, the present appeal is filed on 18.04.2016.

The delay, therefore, has occurred because of the fact that the applicant/appellant was prosecuting the writ petition in the Delhi High Court. In the circumstances, delay deserves to be condoned. Accordingly, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list it on **27.05.2016.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**